

the competent authority in the Government and thereafter, for final sanction of BIFR keeping in view the Government's declared policy towards Public Sector, which is to restructure and revive potentially viable PSUs, close down PSUs which cannot be revived, while fully protecting the interest of workers.

**SC/ST dealers of NFL**

† 2793. SHRI KAILASH JOSHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of dealers appointed by the Vijaypur unit of National Fertilizers Limited, situated in Guna district of Madhya Pradesh during the last five years;

(b) whether it is a fact that the Central Government had issued direction to public sector fertiliser undertakings in 1978 to reserve twenty five per cent dealerships for Scheduled Castes and Scheduled Tribes;

(c) if so, whether the said unit has followed the said direction; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS): (a) to (d) National Fertilizers Limited (NFL) has been following the policy of reserving 25% of all future appointment of dealers for Scheduled Castes (SCs) and Scheduled Tribes (STs) as per the instructions issued by Government of India in 1978. But the response has not been encouraging. During last five years NFL has appointed 1132 fertilizer dealers of which 804 are for Vijaipur unit. Of the total dealers, only 50 dealers belong to SCs/STs.

**Inclusion of new drugs in negative list**

2794. SHRI RAMACHANDRA KHUNTIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to include some more drugs and intermediates in the negative list of imports in the current year and coming two years;

(b) if so, the names of those drugs and intermediates;

(c) if not, the countries from where those drugs are likely to be imported;

and

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† Original notice of the question was received in Hindi